



W.P.No.14357 of 2021

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THE HON'BLE ACTING CHIEF JUSTICE
and
P.D.AUDIKEVALU,J.

(Order of the Court was made by the Hon'ble Acting Chief Justice)

The petition had been filed seeking a direction to make the two Benches of the NCLT in Chennai fully operational and at the same time, to come out with a third Bench considering the volume of cases pending before the NCLT in Chennai. It is also submitted that even the two Benches in Chennai are not fully operational in the absence of nomination of the members. One technical member has been nominated to discharge the duties both at the Bench in Chennai and also at the Bench in Cochin. In view of the above, the technical member works for half day at the Bench in Chennai and half day at the Bench in Cochin despite large pendency of the cases.

2. Learned counsel for the respondents submits that both the Benches in Chennai are fully operational with the appointment of required number of members i.e., one judicial member and one technical member for each Bench. The fact aforesaid has been stated



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orally and is otherwise in contradiction to what has been stated by learned counsel for the petitioner.

3. In view of the above, we direct learned counsel for the respondents to find out as to whether one technical member is discharging duties both at the Bench in Chennai and at the Bench in Cochin and thereby, affecting the working of the Tribunal. If it is found that between the Bench in Chennai and Cochin only one technical member is nominated, the respondents are directed to explain the aforesaid.

List on 06.12.2021.

(M.N.B., ACJ) (P.D.A., J.)
30.11.2021

vjt



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